

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Tel No: 23753915 / Fax: 23753920

Petition No.....(Suo-Motu).

Dated: 13th May, 2016

Subject : Operation of 24x7 Round the Clock Intraday/Contingency Market (Extended Market Session) on the power Exchanges

PUBLIC NOTICE

The Commission vide its Order date 8th April 2015 in the matter of “Extended Market Session on Power Exchange” and in Petition No. 006/SM/2015 directed the Power Exchanges to operate 24x7 intraday/contingency markets within three months from the date of issue of this order after undertaking all essential procedures. The Order of the Commission has been implemented by both the power exchanges {Indian Energy Exchange (IEX) and Power Exchange India Ltd} since 20th July 2015.

2. Following the Order, the Commission is in the process of reviewing the operation of 24x7 Round the Clock intraday/contingency market. It was found that the volume of electricity transacted and its price during the extended hours were encouraging compared to normal hours. Details are given in a preliminary report of the Commission annexed to this notice and can also be downloaded from www.cercind.gov.in.

3. Comments/suggestions of the stakeholders and other interested persons are invited on the operation of 24x7 Round the Clock Intraday/Contingency Market (Extended Market Session) on Power Exchanges. The comments/ suggestions may please be communicated to the undersigned latest by 25.5.2016.

4. The Commission has decided to hold a public hearing on the above subject as per the details given below:

Date and Time	Venue	Invitees
26.05.2016 From 1500 Hrs onwards	“CERC Court Room” 4 th Floor, Chanderlok Building, 36, Janpath, New Delhi – 11001	Representatives of Central/State Governments/State Utilities/ CPSUs/ Generating Companies/ POSOCO/Inter-state Trading Licensees/Power Exchanges/ Individual Experts/ NGOs/ any other stakeholders

5. The Commission values your views and firmly believes that participation of your organization in the public hearing will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. It is, therefore, requested that you may attend the hearing on the above mentioned dates or in the cast of an organization, designate a responsible officer (one/two only) to attend the same.

6. To enable proper arrangements for the hearing, it is requested that the name of the participants/representative of your organization may please be communicated to the Secretary of the Commission latest by 25.05.2016.

Sd/-
(Shubha Sarma)
Secretary